**Before the Appellate Tribunal for Electricity**
**( Appellate Jurisdiction )**

**Appeal No. 180 of 2013** &
**IA Nos. 337 & 413 of 2013**

**Dated : 28th November, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**
**Hon'ble Mr. Rakesh Nath, Technical Member**

**In the matter of**

**Uttrakhand Power Corporation Ltd. ...Appellant(s)**
**Versus.**
**Uttrakhand Electricity Regulatory Commission ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Vishal Anand
Mr. Gaurav Dudeja

Counsel for the Respondent(s): Mr. Buddy A. Ranganadhan for R.1
Mr. Paban K. Sharma for Applicant
Ms. Shally Bhasin
Mr. Lakshmesh Kumar (Applicant)

**ORDER**

The learned counsel for the Appellant seeks some time to file the Rejoinder to the reply filed by the Commission. Accordingly, he is directed to file the same on or before 07.01.2014 after serving copy on the other side.

Post the matter on ***09.01.2014.***

**(Rakesh Nath)**
**Technical Member**

**(Justice M. Karpaga Vinayagam)**
**Chairperson**

ts/kt